

e) what acreage of this evacuee land has been used by Government in building refugee townships in and around Delhi, and

(f) what acreage of this evacuee land has been restored to Muslims who have returned from West Pakistan during the above period year-wise upto April, 1957?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (f) The information is being collected and will be laid on the Table of Lok Sabha

Technical Personnel

873 **Shri L. Achaw Singh.** Will the Minister of Planning be pleased to state

(a) whether the dearth of technical personnel contributed to the non-fulfilment of the targets in the development works under the First Five Year Plan in Manipur, and

(b) if so, whether adequate arrangements have been made to remove the shortage of technical men during the Second Five Year Plan?

The Deputy Minister of Planning (Shri S. N. Mishra). (a) Yes, Sir

(b) The State Government is granting scholarships for technical studies and sending local officers for training outside. Besides efforts are being made to obtain technical and administrative personnel on deputation.

MEMBER SWORN

Mr. Speaker: There is a Member who wants to take the oath. He must come first before the other business of the House starts. I will make an exception, since he is a new Member. In future, I would ask all other Members, even if they come a little late, to come the next day.

The Member may now take the oath.

Shri Joginder Sen (Mandi).

PAPERS LAID ON THE TABLE

AMENDMENTS TO TEA RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of each of the following Notifications making certain amendments to the Tea Rules, 1954:—

- (1) S R O 2494 dated the 3rd August, 1957
- (2) S R O 2495 dated the 3rd August, 1957 [Placed in Library See No S-207/57]

REPORTS OF DEVELOPMENT COUNCILS ON VARIOUS INDUSTRIES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of each of the following Reports, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951 —

- (1) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year ending 31st March, 1957 [Placed in Library See No S-213/57]
- (2) Annual Report of the Development Council for Heavy Chemicals (Alkalis) for the year ending 31st March, 1957. [Placed in Library See No S-214/57]
- (3) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year ending 31st March, 1957 [Placed in Library See No. S-215/57]
- (4) Annual Report of the Development Council for Heavy Electrical Industries for the year ending 31st March, 1957. [Placed in Library See No. S-216/57]